



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Town and Country
Planning
(Amendment) Bill, 2011**

(Bill No. 3 of 2011)

AS
(~~To be~~ introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM, GOA
January, 2011

The Goa Town and Country Planning (Amendment) Bill, 2011

(Bill No. 3 of 2011)

A

BILL

*further to amend the Goa, Daman and Diu Town
and Country Planning Act, 1974 (Act 21 of 1975).*

5 Be it enacted by the Legislative Assembly of Goa
in the Sixty Second Year of the Republic of India,
as follows.-

1. **Short title and commencement.**—(1) This
Act may be called the Goa Town and Country
10 Planning (Amendment) Act, 2011.

(2) It shall come into force at once.

2. **Amendment of section 45.**— In sub-section
(2) of section 45 of the Goa, Daman and Diu Town
and Country Planning Act, 1974 (Act 21 of 1975),
15 for the words “five hundred rupees”, the words
“ten thousand rupees” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Sub-section (2) of section 45 of the Goa, Daman and Diu Town and Country Planning Act, 1974 (Act 21 of 1975) (hereinafter referred to as "said Act") empowers the Government to prescribe, by way of rules framed under the said Act, a fee not exceeding five hundred rupees which is to be accompanied with an appeal filed before the Town and Country Planning Board against the orders passed or omitted to be passed under section 44 of the said Act.

As the said fee is inadequate it is required to be enhanced. Hence, the Bill seeks to amend said sub-section (2) of section 45 of the said Act so as to enhance the fee as specified therein from five hundred rupees to ten thousand rupees.

This Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

The Bill envisages amendment to sub-section (2) of section 45 of the Act for raising the maximum limit of fee as specified therein, to be accompanied while preferring appeal before the Town and Country Planning Board. This will lead to more revenue collection.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is involved in this Bill.

Porvorim-Goa
Dated:- 27/1/2011

(DIGAMBAR KAMAT)
Hon. Chief Minister

Assembly Hall,
Porvorim-Goa
Dated:- 27/1/2011

(J.N. BRAGANZA)
Secretary to the Legislative
Assembly of Goa.